

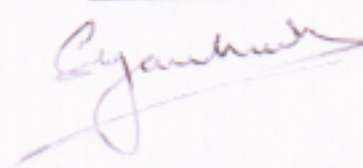
**National Company Law Tribunal
Allahabad Bench**

Company Appeal No. 162/ALD/2018

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF ALLAHABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 21.05.2018

NAME OF THE COMPANY: AGS Infradevelopers Pvt. Ltd. Vs. ROC

SECTION OF THE COMPANIES ACT/I & B CODE: 252(3)

<u>Sl. NO.</u>	<u>Name</u>	<u>Designation</u>	<u>Representation</u>	<u>Signature</u>
<u>1.</u>	Srijan Mehrotra (proxy counsel)	Advocate	Applicant	
<u>2.</u>				

Company Appeal No. 162/ALD/2018

Sh. Srijan Mehrotra, Advocate for the applicant is present. No one responds from the ROC. Learned counsel for the applicant has filed Affidavit of Service, which shows that the notice to Income Tax Authority has been sent. Appellant has not annexed the copy of the notice. Petitioner is further directed to file supplementary affidavit, annexing the copy of the notice sent to the Income Tax Authority. Learned ROC is directed to file Counter Affidavit within 15 days from today with a copy in advance to the opposite party. Thereafter, rejoinder, if any, may be filed within 15 days.

List the matter on 9th July 2018, for hearing.

Dated:21.05.2018

—Sd—

**SAROJ RAJWARE,
MEMBER (T)**

—Sd—

**V.P. SINGH,
MEMBER (J)**